

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 564 of 2020**

**IN THE MATTER OF:**

**K. Siddharth Jain, Partner,  
M/s. Karma Exports**

**...Appellant**

**Versus**

**M/s. Shree Krishna Polystrap Pvt. Ltd.**

**...Respondent**

**Present: For Appellant :                      Mr. Gulshan Kr. Sachdev, Advocate**

**ORDER**  
**(Through Virtual Mode)**

**22.06.2020**            Apart from raising other issues, learned counsel for the Appellant submits that the 'Corporate Debtor' had made last payment on 18<sup>th</sup> March, 2016 towards part payment against the interest on a running account and further acknowledged the balance confirmation as on 31<sup>st</sup> March, 2016. It is submitted that in view of this factual position the debt was not barred by limitation and the finding recorded by the Adjudicating Authority for dismissing the application under Section 9 of the 'I&B Code' is erroneous

Let notice be issued on the Respondents. Appellant to provide mobile Nos./*e-mail* address of the Respondents. Notice be issued through *e-mail* or any other available mode. Requisites along with process fee be filed within three day.

List the appeal 'for Admission (After Notice)' on **15<sup>th</sup> July, 2020**.

**[ Justice Bansi Lal Bhat ]**  
**Acting Chairperson)**

**[ V.P. Singh ]**  
**Member (Technical)**

**[ Alok Srivastava ]**  
**Member (Technical)**